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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TAX/MP No ..... 179/99.....

Vishnu Dutt ..... Versus ..... Union of India and ors.

Date of Order	Orders
5.5.2000	<p>Mr. P.N.Jati, counsel for the applicant Mr. K.N.Shrimal, counsel for the respondents</p> <p>The learned counsel for the applicant submits that the Original Application may be disposed of by giving directions to the respondents to dispose of the representation of the applicant filed by him on 12.5.1998 which the respondents have not decided so far.</p> <p>In view of the submissions made by the learned counsel for the applicant, we direct respondent No.2 to decide/dispose of the representation filed by the applicant dated 12.5.1998 within two months from the date of receipt of copy of this order by a reasoned and speaking order, if the same has not been disposed of so far. With the above directions, this Original Application is disposed of at the stage of admission with no order as to costs.</p> <p><i>[Signature]</i> (N.P.NAWANI) Adm. Member</p> <p><i>[Signature]</i> (S.K.AGARWAL) Judl. Member</p> <p>Received Copies Kamal 16/5/2000</p> <p>copy sent to ASB/Cawd. note 365 date 16/5/2000</p> <p>80/2000</p>